

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 02

IA 3578/2024 IN C.P. (IB)/2694(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 11.07.2024

NAME OF THE PARTIES: AHM CATERING AND ALLIED SERVICES
PVT LTD VS DOLPHIN OFFSHORE
SHIPPING LTD

Section 9 Sec. 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

IA 3578/2024-

1. Ld. Counsel is present, however, not marked his attendance in attendance sheet.
2. The present Interlocutory Application under Section 60(5) Insolvency and Bankruptcy Code, 2016 is file to take on record the Report Certifying the re-constitution of the Committee of Creditors (CoCs) along with the Updated/Modified list of the Creditors in the matter on M/s Dolphin Offshore Shipping Limited. The same is taken on record.
3. In view of the aforesaid, the IA **3578 of 2024** is **allowed as disposed of**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/Neeraj/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)